

forest land for non-forest purposes; as it is required for *GOLETI No. 2* open cast block, in Rebbana Reserve Forest in Bellampalli division, Adilabad district;

(b) if so, the reasons for delay in giving clearance; and

(c) the time by which clearances likely to be accorded from forest and environmental angles?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) and (c) The State Government of Andhra Pradesh and concerned Project Authority were requested to submit material information which has not been received so far. The case stands rejected for non-furnishing of information. The case can be reopened on receipt of the information required.

Growth of Engineering Colleges Based on Capitation Fee

1667. SHRI J. CHOKKA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is mushroom growth of private engineering colleges in different States based on capitation fee;

(b) whether the Government colleges are able to meet the man-power demands of the engineering industry;

(c) if so, the reasons for permitting engineering colleges in private sector when a large number of engineering graduates are unemployed; and

(d) the steps proposed to be taken to check setting up of engineering colleges in private sector?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) In ear-

ly 80's a number of private Engineering Colleges were established with the permission of the State Governments of Andhra Pradesh, Bihar, Karnataka, Maharashtra and Tamil Nadu on self-financing/no grant basis without the prior approval of All India Council for Technical Education (AICTE).

(b) According to the information of National Technical Manpower Information System (NTMIS) the demand in conventional disciplines like Civil, Mechanical, Electrical etc. are fully met but in new emerging areas of technology, the gap between demand—supply of technical manpower do exists.

(c) All India Council for Technical Education (AICTE) is not encouraging the establishment of new private engineering colleges in conventional areas but have permitted setting up of such colleges in emerging areas where there is a shortage of technical man-power.

(d) As per AICTE Act, 1987, no technical institution can now be established without the prior approval of AICTE.

[Translation]

Nehru Memorial Museum and Library

1668. SHRI MOHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that a portion of the Nehru Memorial Museum and Library has been allotted to Nehru Cambridge Society and Kamla Nehru Hospital Society, as a result of which the main functions of the institution are being hampered;

(b) if so, whether the Government have received any complaints about it; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The main functions of the Nehru Memorial Museum and Library are not being hampered by the allotment of a small portion to the two societies.

(b) No, Sir.

(c) Does not arise.

Special Courts to try Offenders Committing Atrocities on SCs and STs

1669. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of WELFARE be pleased to state:

(a) whether State Government of Rajasthan have set up special courts for the purpose of quick disposal of cases of atrocities on Scheduled Castes and Scheduled Tribes as envisaged in the Scheduled Castes and

1. Special Courts specified:

<i>S.No.</i>	<i>Name of the Court</i>	<i>Name of the District covered by the Courts</i>
1.	District & Sessions Court, Alwar	Alwar
2.	District & Sessions Court, Banswara	Banswara
3.	District & Sessions Court, Balotra	Balotra
4.	District & Sessions Court, Bharatpur	Bharatpur
5.	District & Sessions Court, Bhilwara	Bhilwara
6.	District & Sessions Court, Bundi	Bundi
7.	District & Sessions Court, Churu	Churu
8.	District & Sessions Court, Pratapghar	Chitorgarh
9.	District & Sessions Court, Dungarpur	Dungarpur
10.	District & Sessions Court, Ganganagar	Ganganagar
11.	District & Sessions Court, Jhalawar	Jhalawar
12.	District & Sessions Court, Jalaur	Jalaur
13.	District & Sessions Court, Jhunjunu	Jhunjunu
14.	District & Sessions Court, Merta	Nagaur
15.	District & Sessions Court, Pali	Pali
16.	District & Sessions Court, Sawaimadhopur	Sawaimadhopur
17.	District & Sessions Court, Sirohi	Sirohi
18.	District & Sessions Court, Tonk	Tonk
19.	District & Sessions Court, Dholpur	Dholpur
20.	District & Sessions Court, Sikar	Sikar

Scheduled Tribes (Prevention of Atrocities) Act 1989; and

(b) if so, the names of places where such special courts have been set up so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) A Statement is attached.

STATEMENT

The State Government of Rajasthan have specified the existing Districts and Sessions Courts in twenty Districts as Special Courts and set up exclusive Special Courts in Six Districts for the purpose of quick disposal of cases of atrocities on Scheduled Castes and Scheduled Tribes as envisaged in the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989. The details of the names and places where such courts have been specified/set up are given below: